

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 105

CP (IB) No. 78/Chd/Hry/2022

IN THE MATTER OF:

Intec Capital Ltd.	...	Petitioner
Versus		
Lalit Kumar Jain,	...	Respondent

Under Section: 95 IBC 2016

Order delivered on 09.04.2024

CORAM:

**SHRI. L.N. GUPTA,
HON'BLE MEMBER (T)**

**SHRI. P.S.N. PRASAD,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Dhruv Parwal, Advocate

For the Personal Guarantor : Mr. Animesh Sharma, Advocate

For the RP : Mr. Sanjay Mehra present in person with Ms. Swati Saluja, proxy counsel for Ms. Pridhi Singla, Advocate

ORDER

Heard the submissions made by the Ld. proxy counsel for the RP as well as Ld. counsel for the Personal Guarantor. The matter is listed today for arguments, but the Ld. proxy counsel for the RP has prayed for adjournment

MAMTA
09.04.2024

on the ground that arguing counsel is unwell. At the request of Ld. proxy counsel for the RP, list the matter on 13.05.2024.

Sd/-

**(L.N. GUPTA)
HON'BLE MEMBER (T)**

Sd/-

**(DR. P.S.N. PRASAD)
HON'BLE MEMBER (J)**